

Aruna Shankar Vs State of U.P. and Another

Court: Supreme Court of India

Date of Decision: Jan. 20, 1987

Citation: (1987) 3 SCC 489

Hon'ble Judges: V. Khalid, J; O. Chinnappa Reddy, J

Bench: Division Bench

Final Decision: Dismissed

Judgement

@JUDGMENTTAG-ORDER

1. This writ petition is dismissed as no relief can be granted to him but we feel that some inquiry should be made into the question whether the

petitioner is really harassed by the local police. We find that a large number of cases have been instituted against the petitioner but every one of

them has resulted either in discharge or acquittal. There appears to be something wrong somewhere. The Director General of Police, U.P., may

direct a proper inquiry to be made by an officer of the Intelligence Branch of U.P. Police. A copy of the writ petition will be forwarded to the

Director General of Police, U.P.